

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

HON. SMT. LAKSHMI SWAMINATHAN, MEMBER (J)  
HON. SHRI R.K. AHOOJA, MEMBER (A)

DA NO.180/97 (MA NO.224/97)

DA NO.179/97 (MA NO.222/97)

NEW DELHI, THIS 27TH DAY OF JANUARY 1997.

DA NO.180/97

1. ROHTAS SINGH  
S/o Sh. Sumer Singh  
Aged about 29 years  
r/o Vill. & PO Girawar  
Tehsil Meham

2. SURENDER KUMAR  
S/o Sh. Dharam Vir Singh  
aged about 25 years  
r/o Vill. & PO Bhagwatipur

3. ASHOK KUMAR  
S/o Sh. Raj Singh  
Aged about 26 years  
r/o Vill. & PO Girawar

District Rohtak  
HARYANA

4. JAIKUMAR  
S/o Bhawani Singh  
aged about 25 years  
r/o House No.590/24  
DLF Colony, ROHTAK

5. RAJESH MALIK  
s/o Sh. Karan Singh Malik  
aged about 24 years  
r/o House No.1525/31  
Kamla Nagar  
Rohtak

6. SUBHASH KUMAR BHALLA  
s/o Sh. D.P. Bhalla  
aged about 27 years  
r/o House No.660/23  
DLF Colony, ROHTAK

...APPLICANTS

DA NO.179/97

1. NIRANJAN SINGH, S/o Sh. Hori Lal Singh  
aged about 26 years  
r/o M.B. 87, Shakarpur  
DELHI-92.

(3)

2. HANS RAJ SINGH NAIN  
S/o Sh. Chand Singh Nain  
aged about 28 years  
r/o C/o Sh. Hans Singh Nain  
Village & PO Jatkhore  
DELHI-39.

3. NAURANG SINGH  
S/o Sh. Partap Singh  
aged about 29 years  
r/o Vill. & PO Mahra (Juna)  
Distt. Sonepat-131001  
HARYANA.

...APPLICANTS

(By Advocate Shri B.B. Raval)

VERSUS

1. INDIAN COUNCIL OF AGRICULTURAL RESEARCH  
Through its Director General  
Krishi Bhawan  
NEW DELHI-1.

2. The Chairman  
Agricultural Scientists Recruitment Board  
Krishi Anusandhan Bhawan  
PUSA  
NEW DELHI-12

...RESPONDENTS

(By Advocate - None)

ORDER (ORAL)

SMT. LAKSHMI SWAMINATHAN, MEMBER (J)

Heard the learned counsel. The main grievance of the applicants in these cases is that although they have been informed by the respondents that they have been selected as Section Officers and Assistants consequent on the results published on 7.10.1996, they have not yet been allowed to join these posts, although all other formalities like medical examination, police verification, etc. have been completed. It has also been alleged that some other similarly situated candidates who had appeared in the same combined competitive examination for the posts

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of Section Officers and Assistants have been allowed to join their duties on the basis of the results published on 9-15th November, 1996. The learned counsel also submits that although the applicants had approached the respondents for their appointment orders, the same have not been issued so far.

2. Having considered the pleadings in this case and the provisions of Section 20(1) of the Administrative Tribunals Act 1985, we are of the view that the applicants ought to, in the first instance, make a detailed representation to the respondents. Shri Raval, learned counsel, submits that he may be allowed to send copies of the O.A.s to the respondents as their representations.

3. In view of the above, these O.A.s are disposed of at the admission stage with a direction that the applicants may submit copies of these O.A.s as their representations to the respondents, who shall pass a detailed and speaking order within one month of the receipt of the same. If the applicants are aggrieved by the order, they may take further action in accordance with law.

4. Registry to return the copies of the O.A.s meant for respondents to the learned counsel. DASTI service, as prayed for, is allowed. O.A.s disposed of as above. No costs.

*Rakha*  
(R.K. AHOOJA)  
MEMBER (A)

/avi/

*Lakshmi Swaminathan*  
(LAKSHMI SWAMINATHAN)  
MEMBER (J)